## OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS), TIS HAZARI, DELHI

## OFFICE OF CHAIRPERSON (ELECTION COMMITTEE), DBA ELECTIONS-2024

No. /EC/DBA/2024

Dated 02.09.2024

To, The Worthy President, Bar Association of Delhi, Tis Hazari Courts, Delhi.

Sub:

Providing clear and complete data of payment of Subscription Fees and as well as mode of payment by the Ld. Members.

Sir,

With reference to your letter dated 31.08.2024 regarding mode of payment of Subscription and date of deposition of Subscription Fees, it is to inform you that the said letter does not clarify or addresses the concern repeatedly raised by the Election Committee.

We may reiterate that in terms of the directions of the Hon'ble High Court of Delhi in W.P. (C) 10363/2021 & CM Appl nos.31884/21, 17981/21, 51769/23 & 57075/23- Lalit Sharma & Ors. Vs. Union of India & Ors, eligibility criteria has been laid down. The relevant directions in this respect are reproduced as under:-

- "11.13. The eligibility of advocates to cast his/her vote in the election shall be considered as on 31 July of the year of the election.
- 11.14 Only those eligible advocates who are not in arrears of their subscription as on 31" July of the year of the election shall be entered in the voters list.
- 11.15. Subscription shall be paid by the concerned Advocate from his/her own bank statement, or his own electronic payment platform. Cash deposit of subscription shall not be accepted."

Cash payments or payments not made directly by the Members are also not to be considered.

The data supplied on 30.08.2024 is deficient in respect of the date of payments as well as mode of payments as well as whether the Member had himself/herself paid the Subscription.

In the absence of clear data/list of members who have paid/cleared their dues by 31.07.2024 and that too by means and modes as

has been specified by the Hon'ble High Court of Delhi, the preparation of list cannot be effectively done.

It is, therefore, requested to send the complete and clear data

with the following details immediately:-

- (i) Names with Registration number of Members who have cleared their Dues/arrears as on 31.07.2024.
- (ii) Date of actual payment of Subscription Fee by the Ld. Members; and

(iii) Mode of payment of Subscription Fee i.e. Cheque/UPI/Online/etc. by the Ld. Members.

Nikhil Chopra Chairperson, Election Committee Delhi Bar Association 2024

Copy to- 49982

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1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.

2) Ld. Principal District & Sessions Judge (HQs) for intimation.

3) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.

4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.

5) In-Charge, Caretaking Branch (HQ), THC, Delhi.

The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.

Chairperson, Election Committee
Delhi Bar Association 2024

